

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 12(ND)/2016

IN THE MATTER OF:

Mr. Gajendra Singh Panwar & Anr.

.....Petitioners

v.

M/s. Girivar Hotel & Resort Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Arun Saxena & Ms. Nalini, Advocates

For the Respondent(s) :

ORDER

CA No. 304(PB)/2017

Notice of the application.

In the meanwhile, status quo on the resolution dated 24.08.2017 shall be maintained. In other words, no further action on the basis of the aforesaid resolution be taken without prior permission of this Tribunal.

List for further consideration on 14.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.09.2017

Vineet